

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 48

C.P. (IB)/26(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **12.04.2024**

NAME OF THE PARTIES: **PRADEEP G ROHRA**

Section 94(1) of the Insolvency & Bankruptcy Code, 2016

ORDER

1. Learned counsel for the Personal Guarantor seeks clarification whether reply is to be mandatory filed. However, this Bench clarified that it is their wish to file reply.
2. Learned Counsel for the RP informs that Applicant Personal guarantor has not paid Rs. 2 lakhs fees as directed by this Bench.
3. Counsel for the Personal guarantor is directed to expedite the same.
4. List this matter on **07.05.2024** for hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna